

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20026/2022  
(Arising out of impugned final judgment and order dated 04-04-2022  
in WPC No. 209/2021 passed by the High Court Of Meghalya At  
Shilong)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

SUDIPTA LAHIRI

Respondent(s)

WITH

SLP(C) No. 23157/2022 (XIV)

Date : 22-04-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Vikramjeet Banerjee, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. R Bala, Adv.  
Ms. Swati Ghildiyal, Adv.  
Ms. Shraddha Deshmukh, Adv.  
Ms. Bani Dkshit, Adv.  
Ms. Alka Agrawal, Adv.  
Mr. Nachiketa Joshi, Adv.  
Mr. P V Yogeshwaran, Adv.  
Ms. Baby Devi Bonia, Adv.

For Respondent(s) Mr. Avijit Roy, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have heard Mr. Vikramjeet Banerjee,  
learned ASG at great length.

We are not inclined to interfere with the  
impugned judgment(s) and order(s) of the High Court.

Accordingly, the Special Leave Petitions are dismissed with costs for the reason that before the High Court counsel for the petitioner-Union of India submitted that the matter was squarely covered by a previous decision and, accordingly, the High Court had disposed of the matter on the statement of the counsel for Union of India. The said order is reproduced below:

“It is fairly submitted on behalf of the Union that the principle involved in this matter is the same as in WP (C) No.566 of 2019 which has being disposed of by a recent order of March 14, 2022.

In view of such fair submission, since the previous writ petition was disposed of without interfering with the relevant order passed by the Central Administrative Tribunal, the same order is passed herein. It is also made clear that in keeping with the order dated March 14, 2022, the relief that the respondent herein will be entitled to will be confirmed to what is covered by the legal position indicated in the Karnataka judgment and not beyond. WP(C) No.209 of 2021 is disposed of. There will be no order as to costs.”

We have further perused the order dated 14<sup>th</sup> March, 2022 and we find that the present matter was disposed of in the same terms as in the order dated 14<sup>th</sup> March, 2022. There was no occasion or

justification for the Union of India to have challenged the said order by way of this Special Leave Petition.

The present petitions are sheer abuse of the process of law. The petitioners are cautioned not to file such frivolous petitions in future.

We, accordingly, impose a fine of Rs.5,00,000/- (Rupees Five Lakhs) to be paid by the petitioners which shall be deposited in Account No. 90552010165915 of the Armed Forces Battle Casualties Welfare Fund, Canara Bank, Branch South Block, Defence Headquarters, within eight weeks from today. After depositing the said amount in the aforesaid fund, the petitioners to file proof of such deposit with the Registry of this Court within a week thereafter.

Pending application(s), if any, shall stand disposed of.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILLEY)  
COURT MASTER (NSH)